PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF TIMEX GROUP INDIA LIMITED UNDER REGULATIONS 3(1), 4 AND 5(1) READ WITH REGULATIONS 13(2)(e), 14 AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THERETO

Open offer for acquisition of up to 25,304,900 fully paid up equity shares of the face value of INR 1 each, representing 25.07% of the Voting Share Capital (as defined below) of Timex Group India Limited ("Target Company") (as on the tenth working day from the closure of the tendering period for the Offer (as defined below)) from all the Public Shareholders (as defined below) of the Target Company by Timex Group Luxury Watches B.V., ("Acquirer") together with BP Horological Investors, L.L.C. ("PAC 1"), BP Horological Holdings, L.L.C. ("PAC 2") and Tanager Group B.V. ("PAC 3") (collectively, "PACs"), as the persons acting in concert with the Acquirer ("Open Offer").

This public announcement ("**Public Announcement**") is being issued by JM Financial Limited, the manager to the Offer ("**Manager to the Offer**"), for and on behalf of Acquirer and the PACs to the equity shareholders of the Target Company (excluding the promoters, members of the promoter group of the Target Company, parties to the SPA (*defined below*), Acquirer, PACs and persons deemed to be acting in concert with such parties) ("**Public Shareholders**"), pursuant to and in compliance with Regulations 3(1), 4, and 5(1) read with Regulations 13(2)(e), 14 and 15(1), and other applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations**").

1. Offer Details

- 1.1. Size: Up to 25,304,900 fully paid up equity shares of face value of INR 1 each of the Target Company ("Offer Shares"), constituting 25.07% of the voting share capital of the Target Company (as on the tenth working day from the closure of the tendering period for the Offer) ("Voting Share Capital") at a price of INR 24.26 per Offer Share aggregating to a total consideration of up to INR 61,38,96,874 (INR Sixty One Crores Thirty Eight Lakhs Ninety Six Thousand Eight Hundred and Seventy Four) (assuming full acceptance) ("Offer Size"), subject to the terms and conditions mentioned in this Public Announcement, the detailed public statement ("DPS") and the letter of offer ("LoF") to be issued for the offer in accordance with the SEBI (SAST) Regulations. The Target Company does not have any employee stock option scheme or any outstanding convertible securities as of the date of this Public Announcement. Thus, the expanded voting share capital has been considered to be the same as issued, subscribed and paid-up equity share capital as of the date of this Public Announcement.
- 1.2. **Price/ consideration:** INR 24.26 per Offer Share ("**Offer Price**") which has been determined in accordance with Regulation 8(3) and other applicable provisions of the SEBI (SAST) Regulations. Assuming full acceptance of the Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations will be up to INR 61,38,96,874 (INR Sixty One Crores Thirty Eight Lakhs Ninety Six Thousand Eight Hundred and Seventy Four).
- 1.3. **Mode of payment (cash/ security):** The Offer Price will be paid in cash by Acquirer and/ or PACs in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.

1.4. **Type of offer (Triggered offer, voluntary offer/ competing offer etc.):** The Offer is a mandatory offer made by Acquirer and the PACs in compliance with Regulations 3(1), 4 and 5(1) of the SEBI (SAST) Regulations pursuant to the execution of the SPA (*defined below*) and SHA (*defined below*). The thresholds specified under Regulation 5(2) of the SEBI (SAST) Regulations are not met. This Offer is not subject to any minimum level of acceptance.

2. Transaction which has triggered the Open Offer obligations

- 2.1. PAC 2, along with BP Horological Group, L.L.C., has entered into a stock purchase agreement with Eagleville Group B.V., Fred. Dessen & Company Limited and Petruvius Limited (together, "Sellers"), dated November 18, 2020 ("SPA"), pursuant to which PAC 2 has agreed to acquire 65% (sixty five percent) of the issued share capital of PAC 3, comprising of 198,520 ordinary shares having a nominal value of USD 0.01 each, subject to the completion of certain conditions and pre-closing transactions.
- 2.2. Simultaneously with the execution of the SPA, PAC 1 has entered into a senior secured note purchase agreement with PAC 3 (along with certain subsidiaries of PAC 3 acting as guarantors), Sellers and Wilmington Trust, National Association (as collateral agent), dated November 18, 2020 ("NPA"), pursuant to which, subject to the terms and conditions set out in the NPA, PAC 3 has issued and sold to PAC 1 certain Series A-1 Senior Secured Notes, due November 15, 2021, and PAC 3 will subsequently issue and sell to PAC 1 and Sellers certain Series A-2 Senior Secured Notes, and Series B Senior Secured Notes, respectively, due November 18, 2025 ("Notes").
- 2.3. BP Horological Group, L.L.C., Sellers, PAC 2 and PAC 3 will also execute a shareholders' agreement on the closing of the transactions set out in the SPA ("SHA") in relation to the terms of the participation of PAC 2 and Sellers in PAC 3, their relationship as holders of shares in PAC 3, and the governance and management of PAC 3. The SHA will also set out certain governance rights in relation to the subsidiaries of PAC 3, including the Acquirer and the Target Company.
- 2.4. PAC 3 holds 100% of the issued share capital of Timex Nederland B.V. which holds 100% of the issued share capital of the Acquirer directly holds 75,645,100 equity shares in the Target Company constituting 74.93% of the Voting Share Capital, and is disclosed as part of the promoter and promoter group of the Target Company. Thus, the transaction contemplated by the SPA and the NPA (the "Underlying Transaction") will result in an indirect acquisition of the majority of the voting rights in and control over the Target Company by PAC 2.
- 2.5. The Equity Shares tendered in the Open Offer may be acquired by the Acquirer or any of the PACs.

Details of Underlying Transaction							
Type of Transaction	Mode of Transaction	0 0	nts acquired/ proposed to be acquired		Mode of payment (Cash/	Regulation which has triggered	
						uiggereu	
(direct/ indirect)	, O	Number	% vis a vis total equity/		securities)		
	Allotment/ market		voting capital	Voting Rights			

	purchase)			(VR) acquired		
Company by PAC 2 pursuant to the Underlying Transaction. This indirect acquisition is not a deemed direct acquisition under Regulation 5(2) of the SEBI (SAST) Regulations.	PAC 2 has entered into the SPA and	3, which indirectly ov Acquirer.The above will, <i>inter</i> indirect acquisition or	Company. However, PAC 2 has agreed to ssued share capital of ordinary shares of PAC wns 100% of the ralia, result in the of 75,645,100 equity Company by PAC 2 and	Not applicable as this is an indirect acquisition.	Not applicable as	Regulations 3(1), 4 and 5(1) of the SEBI (SAST) Regulations.

Note:

1) PAC 2 has taken into account a per share price of INR 24.26 for the acquisition of the Target Company for the Underlying Transaction.

3. Acquirer and PACs

Details	Acquirer	PAC 1	PAC 2	PAC 3	Total
Name of Acquirer/	Timex Group Luxury	BP Horological Investors,	BP Horological Holdings,	Tanager Group B.V.	-
PACs	Watches B.V.	L.L.C.	L.L.C.		
Address	Herengracht 466, 1017CA,	Corporation Service	Corporation Service	Herengracht 466, 1017CA,	-
	Amsterdam, the	Company, 251 Little Falls	Company, 251 Little Falls	Amsterdam, the	
	Netherlands	Drive, Wilmington,	Drive, Wilmington,	Netherlands	
		Delaware 19808	Delaware 19808		
Name(s) of persons in	Acquirer is a wholly-owned	PAC 1 is a wholly owned	PAC 2 is a wholly owned	PAC 3 is owned and	-
control/ promoters of	subsidiary of Timex	subsidiary of BP	subsidiary of BP	controlled by Sellers. On	
Acquirers/ PACs	Nederland B.V., which is a	Horological Group, L.L.C.	Horological Group, L.L.C.	completion of the	
where Acquirers/	wholly-owned subsidiary of	The Baupost Group, L.L.C.	The Baupost Group, L.L.C.	Underlying Transaction,	

PACs are companies	PAC 3. PAC 3 is owned	is the managing general	is the managing general	PAC 2 will acquire 65% of	
171Cs are companies	and controlled by Sellers		partner of funds invested in		
	and controlled by Bellets	BP Horological Group,	BP Horological Group,	PAC 3	
		L.L.C.	L.L.C.	TAC 3	
Name of the Group, if	Timex Group	The Baupost Group, L.L.C.	The Baupost Group, L.L.C.	Timex Group	_
any, to which the	Timex Group	The Baupost Group, E.E.C.	The Baupost Group, E.E.C.	Timex Group	_
Acquirer/ PACs					
belongs to					
Pre-transaction	75,645,100 (74.93%)	Nil	Nil	Nil ⁽³⁾	75,645,100
shareholding	75,045,100 (74.5570)	1111	1111	1411	(74.93%)
Number	76,100,000 preference				(14.2370)
% of total share	shares				76,100,000
capital	Shares				preference
Capitai					shares
Proposed	75,645,100 (74.93%)	Nil	Please refer to note (2)	Nil ⁽³⁾	75,645,100
shareholding after the			below.		(74.93%)
acquisition of shares					(, ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
which triggered the					76,100,000
Offer ⁽¹⁾					preference
					shares
Any other interest in	Acquirer and Target	None	None	Acquirer and Target	-
the Target Company	Company are under			Company are under	
	common control of PAC 3.			common control of PAC 3.	
	David Payne (General			David Payne (General	
	Counsel of PAC 3) serves			Counsel of PAC 3) serves	
	as a Director of Acquirer			as a Director of Acquirer	
	and Chairman of the Target			and Chairman of the Target	
	Company			Company	

Notes:

- 1) Excluding Offer Shares which will be tendered and accepted in the Offer.
- 2) PAC 2 will not directly acquire any equity shares of the Target Company through the Underlying Transaction. However, upon completion of the Underlying Transaction, PAC 2 will own 65% of the issued share capital of PAC 3 and also control PAC 3, which indirectly holds and controls shares of Acquirer, which holds 75,645,100 equity shares representing 74.93% of the Voting Share Capital.
- 3) PAC 3 indirectly holds and controls shares of Acquirer, which holds 75,645,100 equity shares representing 74.93% of the Voting Share Capital. Therefore, upon completion of the Underlying Transaction, PAC 3 will continue to hold and control Acquirer which will continue to hold 75,645,100 equity shares representing 74.93% of the Voting Share Capital.

4. Details of selling shareholders, if applicable

Not applicable as the Offer is being made as a result of an indirect acquisition of shares, voting rights and control of the Target Company by PAC 2 and not as a result of any direct acquisition of shares, voting rights or control of the Target Company.

5. Target Company

Name: Timex Group India Limited

Registered Office: E-10, Lower Ground Floor, Lajpat Nagar – III, New Delhi, Delhi 110024

Exchanges where The equity shares of the Target Company are listed on the BSE Limited (BSE) (Security ID: TIMEX, Security Code:

listed: 500414).

The ISIN of the equity shares of the Target Company is INE064A01026.

6. Other Details

- 6.1. Further details of the Offer, including the reasons and background to the Offer, information on the Offer Price, details of the SPA/ Underlying Transaction, information on Acquirer, the PACs and the Target Company, and statutory approvals, if any, shall be made available in the DPS, which shall be published not later than 5 working days of the completion of the Underlying Transaction, in accordance with the proviso to Regulation 13(4) of the SEBI (SAST) Regulations.
- 6.2. Acquirer and PACs jointly and severally undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations. Acquirer and PACs have confirmed that they collectively have adequate financial resources to meet the obligations under the Offer and have made firm financial arrangements for financing the acquisition of the Offer Shares, in terms of Regulation 25(1) of the SEBI (SAST) Regulations.
- 6.3. The Offer is not conditional upon any minimum level of acceptance pursuant to the terms of Regulation 19 of the SEBI (SAST) Regulations.
- 6.4. This Public Announcement is not being issued pursuant to a competing offer under the terms of Regulation 20 of the SEBI(SAST) Regulations.
- 6.5. All information stated in this Public Announcement relating to the Target Company has been obtained from publicly available sources.

Issued by the Manager to the Offer:



JM Financial Limited

7th Floor, Cnergy, Appasaheb Marathe Marg,

Prabhadevi, Mumbai 400025, India. Tel. No.: +91 22 6630 3030

Fax No.: +91 22 6630 3330

Email ID: Prachee.Dhuri@jmfl.com Contact Person: Prachee Dhuri

SEBI Registration Number: INM000010361

On behalf of Acquirer and the PACs

Timex Group Luxury Watches B.V.

BP Horological Investors, L.L.C. (PAC 1)

BP Horological Holdings, L.L.C. (PAC 2)

Tanager Group B.V. (PAC 3)

Place: Mumbai

Date: November 23, 2020